

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 85274 of 2016

(Arising out of Order-in-Appeal No. pun-svtax-000-app-157-15-16 dated 10.11.2015 passed by the Commissioner of Central Excise & Service Tax (Appeals), Pune-III)

M/s Alcor Advisors Pvt. Ltd. Appellant

Versus

Commissioner of CE&ST, Pune-III Respondent

Appearance:

None for the Appellant

Shri Nitin Ranjan, AC, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87057/2021

Date of Hearing: 01.11.2021

Date of Decision: 01.11.2021

Per: Ramesh Nair

The appellant has submitted a letter dated 01.11.2021 alongwith copy of discharge certified in the form of SVLDRS-4. Since the case has been settled under SVLDRS, 2019, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

**(C.J. Mathew)
Member (Technical)**

**(Ramesh Nair)
Member (Judicial)**